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liquidate the assets, therefore, this Bench has no option but to allow this Application under section 33 of the I&B Code. Directed to commence the Liquidation Process henceforth. MA-1709/2019 allowed.

5. From the side of the Ex-Promoter Director placed on record Affidavit in Reply to the Show Cause issued vide Order dated 01.04.2019. Matter shall be discussed on the next date of hearing.
6. Matter is listed for hearing on **04.11.2019**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

M.K. SHRAWAT
Member (Judicial)

17.09.2019

Aah